

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 116(ND)2017

IN THE MATTER OF:

M/s Systopic Laboratories (P) Ltd. **APPLICANT / PETITIONER**
Vs
M/s Synmedic Laboratories (P) Ltd. **RESPONDENT**

SECTION:

Under Section 241-242 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Atul Kr. Singh, Adv.

For the RESPONDENT :- Mr. Aditya Kumar, Adv. For R-1 to 4

ORDER

Learned Counsel for the respondent states that he would file his Power of Attorney within one week and thereafter will file reply to the petition within four weeks with a copy in advance to the Counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned Counsel opposite.

List the matter for arguments on 04.10.2017.

Sd-

(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT

Sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)